

GOVERNMENT OF INDIA
MINISTRY OF COAL

LOK SABHA
UNSTARRED QUESTION NO. 5189
TO BE ANSWERED ON 02.04.2025

VIOLATION OF NORMS BY COAL MINING COMPANIES

5189. Shri Chandra Prakash Choudhary:

Will the Minister of **Coal** be pleased to state:

- (a) whether Hilltop Hiring Private Limited has been awarded for mining of coal on the basis of Mine Developer and Operator (MDO) model;
- (b) if so, the details thereof along with the allocation of sites to the said Company;
- (c) the details of environmental compliance and other statutory permission order NOC etc. submitted by company to competent authority;
- (d) whether the project affected families of the project area have been given compensation for their rehabilitation under R&R policy of Coal India Limited (CIL) 2012 and as per the Rehabilitation and Resettlement Act, 2013 and if so, the details thereof;
- (e) whether the Bharat Coking Coal Limited (BCCL) is aware of violation of conditions of contract/bid condition by Hilltop Company which tried to forcibly take the land of the villagers with the help of criminals and if so, the details thereof; and
- (f) whether BCCL proposes to take serious action against Hilltop Company and if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF COAL AND MINES
(SHRI G. KISHAN REDDY)

- (a): The letter of Award (LOA) has been issued to M/s Hilltop Hiring Private Limited as Mine Developer and Operator (MDO) contract.
- (b): As per provisions of NIT, limited land belonging to BCCL was allocated to the mine operator for preparatory infra structure /ancillary work prior to actual mining operation.
- (c): The process of Statutory Clearances/Permissions will be initiated after approval of Mining Plan.
- (d): No land acquisition has been done. This will be taken up in phased manner as per the mining requirement based on approved mining plan

(e): There is no violation of condition of contract / Bid conditions by the mine operator. There is no case of forcibly taking over the land of the villagers in the instant matter.

(f): It has been reported that an incident took place on 9/1/2025 which is solely a law and order issue and accordingly FIR has been lodged and will be dealt accordingly by the State Government.
